

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:14
ANSWERED ON:22.11.2012
PUNJAB TERMINATION OF AGREEMENTS ACT
Jakhar Shri Badri Ram

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether Punjab and Haryana are releasing water to Rajasthan in an arbitrary manner;
- (b) if so, whether the Union Government is considering to direct Bhakra Beas Management Board (BBMB) to ensure the Rajasthan gets its share of water as determined by the Technical Committee;
- (c) if so, the details thereof;
- (d) the quantum of water of the Ravi- Beas utilised by the State of Haryana before and after the Punjab Termination of Agreements Act, 2004 was passed; and
- (e) whether the quantum of water of Ravi-Beas utilised by Haryana has been specifically mentioned in the said Act and if so, the details thereof?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

- (a)As informed by Bhakra Beas Management Board (BBMB), water is released to States as per the requirements projected/ decided in the Technical Committee Meeting held every month based on share of each State.
- (b) & (c)BBMB in which States of Punjab, Haryana and Rajasthan are represented is by itself an appropriate body to take decision on the release of waters.
- (d)As informed by Punjab and Haryana, the average quantum of water of the Ravi-Beas utilized by Haryana before and after the Punjab Termination of Agreements Act, 2004 is 1.62 Million Acre Feet (MAF).
- (e)As informed by Punjab, the utilization of Ravi-Beas water by Haryana has been mentioned in the Punjab Termination of Agreements Act, 2004 as 1.62 MAF.